

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH “K”, MUMBAI**

**BEFORE SHRI BASKARAN BR, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.1614/M/2021
Assessment Year: 2015-16**

ACIT, Circle 2(1)(1), Room No.561, 5 th Floor, Aayakar Bhavan, M.K. Road, Mumbai - 400020	Vs.	M/s. Eclerx Services Ltd. (Successor of M/s. Agilyst Consulting Pvt. Ltd.), Sonawala Building, Fort, Mumbai – 400 009 PAN: AAACE79321
(Appellant)		(Respondent)

CORRIGENDUM

Pursuant to the application filed by the assessee under section 254(2) of the Income Tax Act, corrigendum to the order dated 29.07.2022 in ITA No.1614/M/2021 for A.Y. 2015-16 qua the clerical errors, which are mistakes apparent on record, is hereby issued as under:

I. In para 4 at page 3 of the order (supra) word “**Revenue**” be read in place of “**assessee**” as the appeal was filed by the Revenue in this case.

II. 11th line in para 11 of page 6 of the order (supra) is rectified to the effect that M/s. MPS Ltd. has not been accepted as a suitable comparable vis-à-vis assessee in A.Y. 2014-15 by the Ld. CIT(A) himself. So in place of word “**Revenue**” word “**CIT(A)**” be read.

III. In para 11 at page 6 of the order (supra) clerical error being a mistake apparent on record is rectified to the effect that “so ground No.1 is determined against the Revenue”. Corrigendum is accordingly issued to be integral part of order (supra).

Sd/-
(BASKARAN BR)
ACCOUNTANT MEMBER

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Mumbai, Dated: 17.11.2022.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.